

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

Appeal No. 113/252/PB/2018

**IN THE MATTER OF:**

**Parv Promoters Pvt. Ltd.  
Vs.  
Registrar of Companies**

.... **APPLICANT / PETITIONER**  
.... **RESPONDENT**

**SECTION:  
Under Section 252(1)**

**Order delivered on 06.02.2018**

**Coram:**

**VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the APPLICANT** :- Mr. Ashutosh Gupta, Advocate

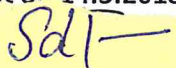
**For the RESPONDENT** :-

**ORDER**

Learned Counsel for the petitioner is present and moves this petition. Ld. Counsel for the petitioner represents that an advance copy of the Appeal along with annexure has been duly served upon the respondent/ROC on 01.2.2018, the proof of same has been annexed along with typed set of documents. However, none appears for the respondent ROC. Four weeks time is granted to file the observations, if any, to the appeal.

The petitioner is also directed to take notice by way of providing copy of the appeal to the Income tax Department. Incidentally, Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for the Income tax Department accepts notice served on the IT Department along with annexure. Let the observations/reply, if any, be filed by the Income tax Department within 4 weeks from today. Rejoinder, if any, to the reply /observations of the ROC and Income tax Department shall also be filed within the next date of hearing provided copy of the same is made available to the Ld. Counsel for the petitioner.

List on 14.3.2018.

  
**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

  
**(R.VARADHARAJAN)  
MEMBER (JUDICIAL)**

Surjit